

HIGH COURT OF UTTARAKHAND
AT NAINITAL

NOTIFICATION

No. 93/UHC/Admin.A/2009

Dated: June 17, 2009.

1. Applications are invited from the practicing Advocates for filling up 12 vacant posts of **ADDITIONAL DISTRICT AND SESSIONS JUDGES** by direct recruitment in the Uttarakhand Higher Judicial Service in the pay scale of Rs. 16,750-400-19,150-450-20,500, in accordance with the provisions of the Uttarakhand Higher Judicial Service Rules-2004. Number of posts may increase or decrease.

2. The reservations in the posts shall be as follows: -

(i) General	-	07
(ii) Scheduled Caste	-	02
(iii) Scheduled Tribe	-	01
(iv) Other Backward Classes	-	02

The reservation for Scheduled Caste, Scheduled Tribe and Other Backward Classes shall be admissible to the candidates who are residents of the State of Uttarakhand only.

3. Applicants must have attained the age of 35 years and must not have attained the age of more than 45 years on the 1st day of January 2009. In other words, applicants should have been born on or after **02/01/1964** and on or before **01/01/1974**. Relaxation in age to the candidates of Scheduled Castes and Scheduled Tribes will be admissible as per rules of the State of Uttarakhand.

4. Applicants for recruitment to the service: -
 - (i) Must be Citizens of India, and
 - (ii) Must be advocates of not less than seven years standing as on the first day of January 2009.

5.
 - (i) The Character of the applicants must be such as to render them suitable in the opinion of the Governor, in all respects for appointment to the service.
 - (ii) The applicants must enclose a certificate of experience and Character from the District Judge of the respective District in which the applicant is practicing as an Advocate or in case, the applicant is practicing before High Court/Supreme Court, he must enclose the certificate of experience and character by the Registrar of the said court along with the application form.

- (iii) Any person dismissed from service by the Central or State Government or convicted by any court for an offence involving moral turpitude shall not be eligible for appointment.
 - (iv) No person shall be eligible to be recruited unless applicant is in good mental and bodily health and free from any physical defect likely to interfere with the efficient performance of duties as a member of the service. The Selected candidates will have to undergo the prescribed Medical Tests and Character verifications applicable to Gazetted Government Servants of State of Uttarakhand.
 - (v) A candidate, who has more than one living spouse at a time, shall not be eligible for appointment.
 - (vi) Any person who is already in the service of Union or of the State shall not be eligible for recruitment in Uttarakhand Higher Judicial Service.
6. The applicant for recruitment to the Service must possess thorough knowledge of Hindi in Devnagari Script and English. The medium of answering the questions shall be English as well as Hindi. The question papers shall be in English only but the candidates will have a choice to answer questions either in Hindi or in English.
7. Applications will be entertained only on prescribed form given below, which can be downloaded from the website of the High Court of Uttarakhand i.e. www.ua.nic.in.
8. Examination Fees Rs. 450/- by candidates belonging to General and Other Backward Classes and Rs. 300/- by candidates belonging to Scheduled Caste and Scheduled Tribes shall be payable in favour of **'Registrar General, High Court of Uttarakhand, Nainital'** by way of account payee Demand Draft of any Bank payable at Nainital.
9. True copies of certificates of academic qualifications/ testimonials and the demand draft of requisite fee must be enclosed along with the application. Application must be filled completely. Incomplete application will liable to be rejected summarily.
10. The last date for submission of duly completed form before the Registrar General, High Court of Uttarakhand, Nainital is **17th July, 2009 by 5.00 P.M.** The envelope containing the Application Form must clearly mention on its top "Application for the H.J.S.-2009". The High Court will not be responsible for any delay whatsoever. Application received after the last date shall be rejected summarily. The list of candidates eligible to appear in preliminary examination shall be published on the High Court website by 17th August, 2009.

11. The written examination shall be in two parts

- (i). (a) Preliminary examination;
(b) Main examination
- (ii). The Preliminary examination shall be based on objective type multi choice questions (MCQ) of the duration of about 1 hour to test the overall knowledge of the candidates with respect to the followings :
 - (a). English Language
 - (b). General Knowledge
 - (c) Current Affairs
 - (d) History and Geography
 - (e) Science and Technology
 - (f) Sports
 - (g) General Law and the Constitution of India
- (iii) The Syllabus for Main examination is given at the bottom of this notification.
- (iv) The basic knowledge of computer operation mentioned in Part I of Paper I of Main examination shall qualify that the candidate should be able to operate Microsoft Windows Operating System & Microsoft Office.
- (v). The Preliminary examination shall be held on **30th August, 2009** at 11:00 A.M. at D.S.B. Campus, Nainital and Main examination shall be held on **10th October, 2009** from 09.00 A.M. onwards at High Court of Uttarakhand, Nainital. These are firm dates, not liable to any change.
- (vi). The result of Preliminary examination shall be loaded on the website of the High Court of Uttarakhand on or before 7th September, 2009. No individual information shall be given to the candidates.
- (vii) It will be the responsibility of the candidate selected in the Preliminary test, to appear in the Main examination himself. No individual information shall be given.
- (viii) The candidates successful in Preliminary examination shall appear for Main written examination with the same Admit Card, which was issued for Preliminary examination.
- (ix). The result of Main written examination shall also be loaded on the website of the High Court.
- (x). Candidates who secure 50% marks in General category and 40% marks in Reserved category i.e. Scheduled Caste, Scheduled Tribes and Other Backward Classes in the Main written examination shall only be eligible to be called for Viva-Voce.

UTTARAKHAND HIGHER JUDICIAL SERVICE EXAMINATION – 2009

Roll No.....
 (To be filled in by the office, and not by the Candidate)

Affix Passport size
 recent photograph of
 the applicant

Application Form

Note: (1) The application should be filled in the applicant's own handwriting in English.
 (2) Applicant must affix passport size photograph on
 (1) the application form (2) and the Admit Card

1. Name of the applicant in Full (in Block letters)

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2. (i) Place of Birth

.....

(ii) Permanent Address,
 including PIN

.....

.....

(iii) Present Address for
 correspondence,
 including PIN

.....

.....

(iv) Telephone No.
 including Mobile No. &
 e-mail address (if any)

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3. Date of Birth
 (in Christian era)

4. Are you a Citizen of India?

5. Do you claim reservation?
 (if Yes, mention category and enclose relevant certificate(s))

6. (a) Are you married ?
 (b) If married, state whether you have more
 than one spouse living/you are married to
 a person having already a spouse living.

7. Father's /Husband's name and place
 of his domicile.

8. Give particulars of all examinations passed (commencing with the matriculation or
 equivalent examination)

Examination or Degree	Percentage of marks obtained	Division	Year	Subjects	Name of Board / University

9. Place where you are practicing as an Advocate & since when.

10. No. and the Year of Enrollment and Name of the Bar Council (enclose the certificate or its copy)

11. Knowledge of Languages other than English & Hindi:

(i)	can speak	(1)	(2)	(3)
(ii)	can read	(1)	(2)	(3)
(iii)	can write	(1)	(2)	(3)

12. Any other relevant information, which is deemed fit to be mentioned

13.	Details of the Demand Draft	No.: Bank :	Date:	Amount:
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14. Details of enclosures:

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ADMIT CARD

ROLL NO.:-
(To be filled by the office)

NAME :-
(To be filled by Applicant)

ADDRESS :-
(To be filled by Applicant)

Affix Passport size recent photograph of the applicant

SIGNATURE OF CANDIDATE

SIGNATURE OF ISSUING AUTHORITY

SYLLABUS

Paper No.1

100 Marks

It will be divided into two parts: -

Part- I

50 Marks

Current Affairs, Indian Legal History, Legal Maxims, Medical Jurisprudence, Basic knowledge of Computer Operation, Legal Phraseology.

Part-II (Language)

50 Marks

- (a) Essay in English
- (b) Precis writing in English
- (c) Translation of Hindi to English and English to Hindi specially containing the legal phrases.

Paper No. 2

100 Marks

The questions will be restricted to the field concerning:-

- (1) Civil Law 40 Marks.
- (2) Criminal Law 40 Marks.
- (3) Constitutional Law 20 Marks.

Paper No. 3

100 Marks

- (1) Indian Evidence Act, 1872 30 Marks.
- (2) Code of Civil Procedure, 1908 30 Marks.
- (3) Code of Criminal Procedure, 1973 30 Marks.
- (4) Legal Drafting i.e. Framing of Charges, Issues and Judgment writing, etc. 10 Marks.

Each paper will be of 2 hours duration.

Viva-Voce

100 Marks

**(Ravindra Maithani)
Registrar General
High Court of Uttarakhand
Nainital.**